

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Filed for AH
on 11/3/94

for Jeld
Dy. Registrar

Date noted
Bellur
4/2/94

Read
and
initialled

Product

11/3/94
Clerk

Date: 11.3.94

Learned counsel for
the applicant is not present
but on his behalf Mr. B. Ranganathan
requests time.

Mr. R.K. Shetty accepts
notice as well as copies of
application.

S.O. to 18.3.94

(Smt. Lakshmi Swaminathan) (R. Ranganathan)
M (5) M (A)

Dated: 18/3/94.

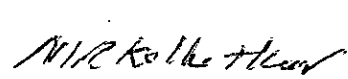
Applicant by Sh. Y. R. Singh.
Respondents by Sh. R. K. Shetty.
The Respondents to state whether
the Judgment of the Ernakulam
Bench which is at Appendix B
has been implemented.

S.O. to 26/5/94.


(L. Langarajan) (M. S. Deshpande)
M(A) V/C.

Date: 26.5.94

None for the applicant.
Mr. R. K. Shetty for the respondents
requests time to file reply. Reply
within four weeks. To be listed
for admission on 1.7.94


(M. R. Kolhatkar) (M. S. Deshpande)
M(A) V/C.

Date:- 1-7-94

None for the applicant.
As a last chance four weeks time
granted to respondents to file reply
and also for clarifying the
position mentioned in the order sheet

dated 18.3.94

S.O. to 19.8.94 & A.H.


(P. P. Sawant)
M(A)


(M. S. Deshpande)
V.C.

ply dtd 12/8/94
ed in office on
7/8/94 in duplicate



Dated 19.8.94

Shri K. D. Kelkar, counsel for the
applicant Shri R. K. Shetty, counsel for the
respondents.

Shri Kelkar wants to file rejoinder
and seeks time to file the same. Time granted
till the case on 30.9.94 for admission hearing.

M. R. Kolhatkar

(M. R. Kolhatkar)
M(A)


(B. S. Hegde)
M(J)

Dated 30.9.94

Shri. K. D. Kelkar,
counsel for the applicant.
Shri. R. K. Shetty for
respondents.

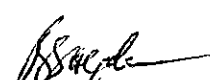
O.A. is admitted.
Case is listed for
Sine-die list.

Scm Rejoinder
dt 12/1/95
filed by for no.
103 on 12/1/95
in duplicate.


13/1/95

M. R. Kolhatkar

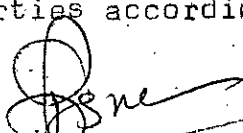
(M. R. Kolhatkar)
Member (A)


(B. S. Hegde)
Member (J)

PER TRIBUNAL Dt 2/6/99

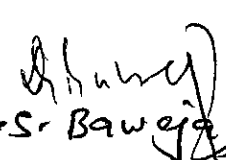
Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 22/6.

Inform/Issue notices
to the parties accordingly.


For DY. REGISTRAR

Dated: 22.6.99

Shri K.D. Kelkar is appearing
for applicant and his name be
shown on Board as Counsel for
applicant. Today ^{Mr.} Kelkar has
sent a note stating that he
has sustained injury on account
of accident. Hence adjourned to
20.7.99.


(D.S. Bawejga)
MLA


(R.S. Vaidya)
MC

Dated: 20/7/99.

In spite of the order dt. 22/6/99
MR. K. D. Kelkar's name is not shown
on board. The Registry is directed
to carefully read the order sheet
and comply with the directions of
the Tribunal.

Since MR. K. D. Kelkar is said
to have sustained injury by an
accident, the case is adjourned
to 6/8/99.

B.N.B.

(B.N. Bahadur)
MCA)

R.V.

(R. V. Vaidyanathan)
VLC.

B.

Dated: 6-8-1999 (27)

None for the applicant.
Sh. R. R. Shetty for Sh. R. K. Shetty
Counsel for the respondents.

Adjourned. List the case
for final hearing on 2-9-1999.

S.L.J.
(S. L. Jain)
M(T)

D.S.B.
(D. S. Banerjee)
M(T)

DE

Tribunal (13)

Date: 2/9/99

Applicant in person by Name

Advocate / Respondent by Mr. R. K. Shetty

Counsel Time over

The matter adjourned to 1/10/99
for final hearing

D.

Dated: 1.10.1999 (25)

None for the applicant.
Shri R. K. Shetty, Counsel for
the respondents

Adjourned to 26.10.1999
for final hearing

P. (S.M.) -
(S.L. Jain)
M/S)

D. S. Sawade
(D.S. Sawade)
M/A)

Dated: 26.10.1999 (7)

None for the applicant.
Shri R. K. Shetty, Counsel for
the respondents

Finally adjourned to
2.11.1999.

D. S. Sawade
(D.S. Sawade)
M/A)

R. G. Vaidyanathan
(R. G. Vaidyanathan)
V.C.

DT.

2/11/99

Both Counsels appear
by Case matter day to
30-11-99 for final
Hearing

Ant. Sen

Per Tribunal

(10)

Date:

30/11/89

Applicant in person by

Advocate / Respondent by Mr R.R. Shetty

Council Time over

The matter adjourned to 23/12/89

for final hearing

Dy. Registrar

Per Tribunal

Date:

23/12/89

Applicant in Person by Mrs

Advocate / Respondent by R.R. Shetty

Council Time over

The matter adjourned to 11-1-2000

For final hearing

Dy. Registrar
23/12/89

(12) 11-1-2000-

Applicants and counsel
absent. Shri R.R. Shetty for the
respondents.

This is a old case of
1994. However, in the interest
of Justice we are finally
adjourning the matter to 8/2/2000.

In future, the name of
Shri K.D. Kerkar be shown
on board as advocate for
applicants.

(13)

(D.S. Sawejkar) (R.G. Vaidyanathan)
MCA S/C

05

O.A. 85/94..(7)

08.02.2000.

None for the applicant.
Shri R. K. Shetty for the respondents.

It is noticed that none appears on behalf of applicant on several earlier dates. In view of this, a last opportunity is given. In case the counsel for applicant is not present on the next date, the matter is liable to be dismissed in default.

List for final hearing on 25.02.2000.

The name of the applicant's counsel may be correctly shown as K.D. Kelkar. Registry may note for strict compliance, as even earlier the same order was passed but no notice has been taken by the Registry.

(S.L. JAIN)
M(J).

(D.S. BAWEJA)
M(A).

05*

OA 85/94 (74)

Dated: 25.2.2000

None for the applicant.
Shri R.K. Shetty counsel for the respondents.

List the case for final hearing on 6.3.2000.

(S.L. Jain)
Member(J)

(D.S. Baweja)
Member(A)

NS

*Mr. Manojirao
M. take note &
act.*

*Along with one Shri
M. Shetty K.D. Kelkar as
Advocate of Applicant but
completely mischievous if B
same different.*

Dated : 6/3/2000

Applicant in person/by Advocate. None
Respondents by Advocate. R. Shetty
On request of Applicant/Respondent(s)

Otherwise to 9/3/2000

S. L. Jain
MEMBER (T)

B. N. Bahadur
MEMBER (A)

9.3.2000

As no DB
is available
the matter
is adjd to 28.3.2000

MB

⑧ 85/94

Dated : 28/3/2000

When the case is called out
for final hearing, the applicant
and his Counsel are absent.
Respondents by R. G. Shetty,
present.

It is a old case of 1994,
we find no reason to grant
any further adjournment. The
application is dismissed for non-
prosecution. There will be no
order as to costs.

JH-5

N

B. N. B.

(B. N. Bahadur)
M(A)

R. G. Shetty
(R. G. Shetty)
VZ

Order/Judgement despatched
to Applicant/Respondent(s)
on 6/4/2000

by 10/4

H.